(ख) पोर्ट लुई (मारीशस) तथा सूवा (फिजी) स्थित हमारे हाई कमीशनों में 700–1250 रुपये के वेतन-मान में दो हिन्दी अधिकारी नियुक्त किये गये हैं तथा सूवा (फिजी) स्थित हाई कमीशन में 210–530 रुपये के वेतन-मान में एक हिन्दी-निजी सहायक भेजा गया है।

Short Service Commission

7654. SHRI NARENDRA SINGH BISHT: Will the Minister of DEFENCE be pleased to state:

(a) whether the number of chances provided to a candidate for short service commission has recently been reduced to three;

(b) if so, the reasons therefor, particularly when the expenditure on travelling is borne by the candidate himself after the first chance; and

(c) whether Government would review the position with a view to encourage the able bodied youngmen of the country to serve their motherland?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (c). Yes, Sir. Since this decision has been taken only recently, the question of reviewing it does not arise at this stage.

(b) (i) Screening for grant of Short Service Commission through the Services Selection Board procedure throws up an accurate assessment of the various basic qualities like courage, capacity to command etc., required of the candidates, for entry into the Commissioned Rank in the Army, even in the first instance. Repeater candidates do not, therefore, improve their chances of selection very much at their second and third attempts.

(ii) It has been found from experience that candidates who have failed in three attempts have hardly succeeded thereafter.

(iii) The expenditure incurred on screening a candidate through the S.S.B. proceudre involved not only travelling expenses, but also other heavy expenses like expenses on boarding, organisational expenses on maintenance of the S.S.B. staff etc.

---

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED DISTURBANCES IN HAZARIBAGH, BIHAR

PROF. MADHU DANDAVATE (Rajapur): I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

> "The reported disturbances in Hazaribagh resulting in the death of a number of persons of weaker sections".

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): Sir, Government have learnt with deep regret the recent disturbances in and around Hazaribagh. The trouble arose in the course of a Ramnaumi procession taken out in village Pelawal near Hazaribagh on the 12th instant leading to incidents of violence and arson in and around Hazaribagh town. According to available information, 13 persons have lost their lives and 36 persons had been hospitalised. So far more than 300 persons have been arrested and 18 cases have been registered under the various provisions of law. The situation is reported to be under control and there has not been any serious incident after the evening of the 16th. Complete details of the course of the disturbances have not yet been received. The Chief Minister, Bihar had himself visited Hazaribagh. Curfew had been imposed in the affected areas and other appropriate measures have also been taken.

PROF. MADHU DANDAVATE: There are occasions on which one raises the issue in the House more in pain and sorrow than in anger, and this is one

[Prof. Madhu Dandavate]

such occasion. I am rather surprised at the casual manner in which the sixteen-line-statement has been prepared by the hon. Minister. Even the newspapers' and top press report is more elaborate than the statement made by the hon. Minister.

This is a very sensitive issue and, with a full sense of responsibility and restraint, I would like to raise certain issues because any lack of restraint in this House might result in the aggravation of tension and, rather than solving the problem, it will create new problems. Therefore, I would like to pose certain problems in the broader interest of tackling such problems with a long-term perspective.

I would like the Minister to note that in situations of communal tension as in Hazaribagh it is only the extreme schools of communalism in the country that are going to capitalise them. Therefore, it is very necessary that such episodes are nipped in the bud.

Unfortunately in our country, public reaction to communal riots is itself communal in character. If Hindus are killed, the Hindus are disturbed because Hindus are killed; Muslims are disturbed if Muslims are killed. But there are very few who are disturbed because human beings are killed and communal harmony is killed.

I would like the problem to be tackled in a broader perspective. Unfortunately, communal disturbances in the country have been a recurrent phenomenon for the last few months—I may say for the last few years—and, therefore, we must try to have a long-term perspective so as to tackle the problem.

I may be permitted to comment that the entire approach of the Government in tackling the problem of communal riots is a fire brigade approach. When there is a fire, the fire brigade rushes to the spot and tries to put it down. After the fire is extinguished, the fire brigade comes back to the depot, only expectantly waiting for a further call to put out another fire. That is, unfortunately, the fire brigade approach.

I would like them to adopt a more long-term perspective. I would not like them to take remedial measures, but I would like them to take preventive measures so that communal riots can be completely prevented.

Unfortunately, religious processions in this country, whether they be of Hindus or of Muslims, are exploited by certain miscreants; it is immaterial to them whether they belong to the Muslim Community, the Hindu community or to any other community, because as far as riot occurrence is concerned, they are the most cosmopolitan community! They are not concerned whether the people involved are Hindus or Muslims, but they are always the provocators.

Repeatedly the Prime Minister has made certain statements in this House and outside indicating that there is an involvement of foreign agencies in a number of disturbances that are taking place in the country. I would particularly be interested to know how far there is the hand of foreign agencies in these riots in Hazaribagh and a number of other places where Hindus and Muslims were forced to clash with each other.

I have tried to ascertain the composition of those who have been killed in all such communal disturbances as in Hazaribagh. I may be permitted to comment that unfortunately whenever such dangerous communal riots take place, it is only the poor Hindus and poor Muslims who are killed and as for the rich Muslims and rich Hindus, sitting in their ivory towers, they are not touched at all. They only derive vicarious satisfaction that poor Muslims and poor Hindus are killing each other. They do not remain concerned with the problem of law and order at all.

It is no surprise that one *agent provocateur*, who happens to be a millionaire, who is also under arrest, is not directly involved. But these are the people who play the game behind the screen. Therefore, Government must investigate this problem.

As far as the involvement of foreign agencies is concerned, I would like the hon. Minister either to corroborate or

[Prof. Madhu Dandavate]

to contradict a very important piece or information I would like to place before the House. I have been able to find out from reliable sources the information that some of the disgruntled elements in the former East Bengal, now known as Bangladesh, those who were dissatisfied with the policy of Bangladesh, those who were dissatisfied with the policy of Bangladesh, those who were dissatisfied with the liberation processes and movements in Bangladesh, have managed to escape from Bangladesh and some of them have rehabilitated themselves in places like Hazaribagh. It is my information that these disgruntled pro-Pakistani elements who have come away from Bangladesh and settled down in Hazaribagh are the *agents provocateur*, and are responsible for fanning communal troubles there.

It is true that it was the Ram Navami procession that was attacked, but as far as the rioters are concerned, they are neither concerned with Ram nor are they concerned with Rahim. It is an accident that that was an attack on the Ram Navami procession; probably in Bangladesh they had attacked and committed the most heinous type of atrocities against their own kith and kin who professed Islam or the Muslim faith. As far as they are concerned, it is not a question of faith at all. They are the disgruntled elements. They found that they were defeated in Bangladesh and they wanted revenge to be taken, and indirectly they wanted to teach a lesson to India and, therefore, they are trying to fan communal trouble in this particular area. I gathered this information from reliable sources and I would like the Minister either to corroborate or contradict this statement. This is a very important point that I would like to raise.

In this connection, I would like to draw your attention to the miserable failure of the Governmental machinery in Hazaribagh and also the miserable failure of the police administration there. I would like to place before you a very important newspaper report that has appeared. It is very interesting to know the date on which the first attack on the procession took place and the date on which this entire trouble escalated ultimately resulting in the death of unfortunate members of the weaker section belonging to both the communities, Hindus as well as Muslims. I may be permitted to give you the information and try to find out from the Minister whether they have the same information. Two days prior to the killing in Hazaribagh, two rickshaw pullers told a shopkeeper that they would not be coming to work after two days because there was likely to be killing in Hazaribagh. Therefore, it is very clear that the entire riot in Hazaribagh was preplanned; at least there were some individuals who were aware of what was going to come out, and therefore, this intimation given by two rickshaw pullers should also be considered very important.

A small newspaper report had appeared: the attack on the procession took place on the 12th April. The stabbing incident took place on the 15th April. Since the 13th April, the Commissioner of Chotanagpur Division, and the Deputy Inspector-General of Police, Southern Range, and many other police officers were camping in Hazaribagh. Had they no information about the movement of miscreants?

Some of the responsible newspapers in Bihar have also referred to this news item and they have condemned the Government and the police administration there squarely. On the 12th, the first attack took place, and on the 13th these important police authorities come and camp in Hazaribagh. You find that on the 15th, certain murders took place after certain events had developed on the 12th. When these officers were camping in Hazaribagh, why is it that they did not take preventive measures at all? Was it a fact that some of them were also in collusion with those who had vested interests in bringing about communal riots in the country? This is a very important point that I raise, and I would like the Home Minister to give us an explanation as to how this type of irresponsibility was displayed on the part of the police officers.

In the end, I would like to suggest that the National Integration Council and a

number of important agencies had come out with certain recommendations and reports as to how the situation arising out of communal tension was to be met, and it is my contention, what has happened in Hazaribagh is just a straw in the wind; it is part of the wider conspiracy of the communal elements to bring about some sort of a civil war amongst the poor Muslims and poor Hindus. And if that be so,—certain recommendations were made by the National Integration Council, certain concrete steps, short term steps and long term steps, were already proposed. I do not want to go into the details, because the Home Ministry is already aware of them—I want to know whether the Government propose to implement effectively, both the short term and the long term measures which were suggested by the National Integration Council and so many other agencies which are interested in communal harmony.

I would expect a categorical answer to the queries that I have made and not a cursory statement like the one that the Minister has made on the floor of this House.

SHRI RAM NIWAS MIRDHA: I fully share the concern and anguish of the hon. Member when he made references to the unfortunate recurrence of the communal trouble in our country, of which this Hazaribagh incident is a very recent example.

It is not correct to say that the Government takes a casual view of the whole thing. The fact that my statement is a short one and that more reports have appeared in the newspapers does not mean that we do not attach due importance to these communal incidents. Newspapers have a certain way of reporting which the Government cannot copy. We have ascertained everything from the State administration from our sources and it is only after various enquiries we have ascertained true facts and then we place them before the House. These incidents are recent ones and the situation there is still very tense and reports on the incidents in a comprehensive way have not yet come from the Government of Bihar.

The hon. Member made an observation that the Government had a short term view and compared it to the firebrigade approach. In his remarks later he made a statement himself that we should have two approaches, one short term tackling the communal situation and then a long term one after going into the basic causes that gave rise to these things. Government has always felt that it is not by dealing with these incidents as and when they arise in a police and law and order fashion that we can tackle complicated situations of this nature. We feel that we must take a much broader and comprehensive approach to the whole thing and we have always acted like that. I do not want to detail various steps taken by Ministries, but some instances come to my mind. For example we have been trying to revise text books because those were the seeds and disturbing thoughts get into the minds of our young people, and in the cultural activities that the Government sponsors we always try to emphasise the composite culture of the country.

PROF. MADHU DANDAVATE: What do you do about those who try to burn those text books?

SHRI RAM NIWAS MIRDHA: It is not correct to say that we have a fire brigade approach; we have a comprehensive, long-term and wide ranging approach for tackling this matter. Particular reference was made to the National Integration Council's recommendations. Those were followed up with the State Governments and in various forums. Even now we are contemplating to revive the machinery of the National Integration Council with a view to taking a broader approach which was commended by the hon. Member.

He wanted to know whether any foreign agency was involved and whether disgruntled elements from Bengal were responsible for this. It is too early to say. We have not yet received full reports. We have actually sent a very

[Shri Ram Nivas Mirdha]

senior officer from our Ministry to look on the spot into the whole thing and ascertain information with respect to the involvement of foreign agents or *agents provocateurs;* so we cannot say anything about that right now.

About the alleged failure of the Government and the police machinery, I may say that we find that the State Government, particularly the district administration, was aware of the tension that existed in that area. Even when the 12th April incident took place, a party of policemen under a magistrate was on the spot, but it seems that they were over whelmed by the situation and could not cope with it. Later on the Divisional Commissioner and the DIG of police also went to the spot and it seems that the State Government did do all that was possible under the circumstances to meet the situation and bring the culprits to book.

PROF. MADHU DANDAVATE: I want a clarification from the hon. Minister on this point. That is very important. It is not the involvement of the foreign agencies alone. Even the Prime Minister of our country had made that allegation. Some months have passed since then. During these six months why he had not been able to collect information or evidence to show whether there is complicity of any of the foreign powers and foreign agencies in the various disturbances, particularly those of communal nature in the country?

SHRI RAM NIWAS MIRDHA: I do not know what type of foreign agency the hon. Member has in mind. If he means those disgruntled elements of former East Pakistan. I have already replied that it is too early to reply. I can only say that no foreign element has been involved in this incident.

श्री श्रीकिशन मोदी (सीकर) : संसद् अध्यक्ष जी, राजस्थान में गृह मन्त्री जी ने एक स्पीच में यह कहा था कि जब कोई घटना घटती है तो वह एकाएक नहीं घटती है, उसके पीछे कोई योजना होती है, उसके पीछे कोई षड्यन्त्र होता है, उसके पीछे कई कीटाण चलने लग जाते हैं । पुलिस अफसरान को उन कीटाणुओं का पता लगा लेना चाहिए और रोग के फैलने से पहले ही उसकी दवा दे देनी चाहिए। संसद अध्यक्ष जी, मैं यह बतलाना चाहता हू.....

श्री शंकर दयाल सिंह (चतरा) : अध्यक्ष महोदय, मैंने लिखा था कि संसद् अध्यक्ष की जगह पर लोक सभा अध्यक्ष रक्खा जा सकता है क्योंकि संसद् में लोक सभा और राज्य सभा दोनों आते हैं और माननीय सदस्य दो बार संसद् अध्यक्ष कह चुके हैं। मैं इस सम्बन्ध में आपकी रूलिंग चाहता हूं।

अध्यक्ष महोदय : माननीय सदस्य कुछ भी न कहें यह ठीक है, लेकिन इस तरह से बीच में बोलना ठीक नहीं है।

श्री श्रीकिशन मोदी : हजारीबाग में एक मोहल्ला पेलावल कहलाता है। वहां एक स्कूल है। उसमें कुछ जमीन गवर्नमेंट की थी जिसे दबा लिया था, उस पर नाजायज कब्जा कर लिया गया था। उसका सिविल सूट चला। सिविल सूट में उस कब्जे को हटाने के आर्डर्स हुए। राम नवमी के दिन जलूस गया। जलूस पर हमला हुआ और वहां कई आदमी मारे गये। उसके बाद दो लाशें और मिलीं। इसको लेकर दूसरे दिन वहां अशान्ति हुई, कुछ दुकानों की लूटपाट हुई और कुछ और घटनाएं घटीं। उसी के पास जो बोगी गांव था उसमें एक कुम्हार का मकान जला दिया गया और एक बुढ्ढी औरत मर गई। तीसरे दिन शान्ति रही। चौथे दिन हजारीबाग में यह हमले और इस तरह की वारदातें हुई।

मैं कहना चाहता हूं कि हजारीबाग अपनी जगह पर एक विशेष अहमियत रखता है। वहां पचास हजार बंगाली शरणार्थी पहले रह चुके हैं। वहां की आबहवा और दूसरी चीजों पर इन बातों का असर

[श्री श्रीकिशन मोदी]

पड़ रहा है। वहां पर पाकिस्तान के कैदी भी बड़ी तादाद में रहते हैं। इस क्षेत्र में तीन सालों के अन्दर सात घटनायें घट चुकी हैं। मैं जानना चाहता हूं कि इस प्रकार की वारदातें होने के बाद, इस तरह की हवा होने के बाद वहां के पुलिस अफसरान क्या करते रहे? उन्होंने क्यों इस बात की जांच नहीं की?

हमारे एक माननीय सदस्य श्री शंकर दयाल सिंह ने स्पष्ट शब्दों में प्रधान मन्त्री को लिखा कि वहां पर बंगलादेश से आये जो असन्तुष्ट विहारी मुसलमान हैं उनका इस षड़यन्त्र में हाथ है। मैं जानना चाहता हूं कि आखिर हम कब तक इस चक्कर में चलते रहेंगे? कब तक कम्यूनल रायट्स होते रहेंगे?

आज पच्चीस साल की आजादी के बाद भी हमारी यह दुर्दशा चल रही है। इसका कब तक इन्तजाम होगा?

झारखन्ड के कुछ पेपर्स में लिखा है कि जनसंघ के कुछ आदमी पकड़े गये हैं जो गड़बड़ करना चाहते हैं। अगर कोई कम्युनल पार्टी है या झारखण्ड के नेता हैं जो इस तरह के उपद्रव कराते हैं, अगर जनसंघ के आदमियों ने ऊधम मचाया है, तो उन पर बैन क्यों नहीं लगाया जाता? इन पार्टियों को बन्द क्यों नहीं किया जाता? हम उनको क्या सजायें देना चाहते हैं? (**व्यवधान**) . . . .

श्री जगन्नाथराव जोशी (शाजापुर): मेरा व्यवस्था का प्रश्न है, अध्यक्ष महोदय। माननीय सदस्य ने श्री शंकर दयाल सिंह का नाम लेकर कहा कि उन्होंने प्रधान मन्त्री को लिखा है कि किन लोगों ने दंगा कराया है। उन्होंने बयान में पहले जनसंघ का नाम लिया। कहीं कुछ गड़बड़ हो तो जनसंघ का नाम लिया जाता है। क्या जनसंघ हो फालतू है कि हमेशा उसी को घसीटा जाये? या फिर स्वयं गृह मन्त्री इस को स्वीकार करें अथवा यहां पर सारे तथ्य रक्खें। इस तरह से गलत सलत बातें कहने और अनाप शनाप आरोप लगाने का क्या मतलब है?

अध्यक्ष महोदय: इस तरह की बातें मत कीजिये। (**व्यवधान**)

श्री जगन्नाथराव जोशी: जब भी कहीं दंगा होता है या कोई इस तरह की बात होती है तो जनसंघ का नाम लिया जाता है। लेकिन एक बार भी गृह मन्त्री ने समाने आकर नाम नहीं बतलाया। राम नवमी के दिन जब इस तरह का हमला हुआ तो जिन आदमियों को पकड़ा गया है उनके नाम बतलाइये। (**व्यवधान**) इसमें जनसंघ को घसीटने का क्या मतलब है? हम इस तरह की बातें नहीं सुनना चाहते।

अध्यक्ष महोदय: माननीय सदस्य प्रश्न करें, और बातों में मत पड़ें।

श्री श्रीकिशन मोदी: मैं कहना चाहता हूं कि ऐसी पार्टियों के साथ, ऐसे आदमियों के साथ बिल्कुल रियायत नहीं होनी चाहिए। जिन आदमियों की वजह से, जिन पार्टियों की गन्दगी की वजह से गरीब आदमियों की हत्यायें हो, बेचारे अनजान आदमियों की हत्यायें हों जिनका कम्यूनल रायटस से कोई ताल्लुक नहीं, उनको बैन करा दें। यह भी मालूम हुआ है कि पैसे वालों के जोर से वहां पर सी आई ए वालों का हाथ भी है। आप इसको स्पष्ट रूप से क्यों नहीं कहते, इसकी जानकारी क्यों नहीं देते। इसमें देर का कारण क्या है कि इसमें सी आई ए का हाथ है या नहीं। आप इसका कारण बतलाइये।

इसके साथ साथ मैं यह निवेदन करना चाहता हूं कि जिन स्थानों पर यह घटनाएं घटी हैं उनमें से छोटा नागपुर और हजारीबाग ऐसी जगहें हैं जहां गवर्नमेंट के बड़े बड़े कारखाने

[श्री किशन मोदी]

हैं। वहां पर तरह तरह की प्रापर्टीज हैं। आप बतलाइये कि इन जगहों की सुरक्षा के लिये आप ठोस कदम क्या उठा रहे हैं ?

मुझे यह जानकर खुशी हुई है, और मैं इसके लिए मन्त्री महोदय को धन्यवाद देना चाहता हू, कि आप स्कूलों में लड़कों के लिए क्लासेज में कुछ विशेष सब्जेक्टस रखना चाहते हैं। मैं आपसे निवेदन करूगा कि आप शुरू से लेकर कालेज तक चरित्र निर्माण का भी एक सब्जेक्ट रखिए। जिस तरह से भूगोल और हिस्ट्री होती हैं उसी तरह से चरित्र निर्माण का सब्जेक्ट भी कम्पलसरी होना चाहिए और इन विषयों में मिलने वाले मार्क्स की इम्पोर्टेंस होनी चाहिए। तभी कुछ सुधार हो सकता है।

श्री राम निवास मिर्धा: यह सही है कि यह जो घटना घटी उसके पीछे कुछ जमीन का झगड़ा था जो कि बहुत समय से चल रहा था, और हजारीबाग जिला भी उन जिलों में से है जहां पर साम्प्रदायिक तनाव काफी अर्से से बना रहा है और साम्प्रदायिक तनाव की पृष्ठभूमि वहां बहुत अर्से से मौजूद रही है। इसी बात को ध्यान में रखते हुए जो राज्य सरकार का प्रशासन था वह समझता था कि राम नवमी के अवसर पर इस प्रकार की घटना घट सकती है और इसीलिए वहां मजिस्ट्रेट को तयनात किया गया था। इस सारी पृष्ठभूमि में जब यह दंगा शुरू हुआ उस समय मजिस्ट्रेट भी मौजूद था, उस के साथ कुछ पुलिस के सिपाही भी थे और प्रशासन के लिए जो कुछ भी करना सम्भव था इस सम्बन्ध में वह हुआ है। बाद में जब झगड़ा बढ़ने लगा तब भी वी एस एफ बुलाई गई और आज भी वह वहां पर तयनात है।

इसके अलावा माननीय सदस्य ने जो सुझाव दिया कि चरित्र-निर्माण का विषय स्कूलों में अनिवार्य रक्खा जाय, साथ ही और जो बातें उन्होंने बतलाई वह ऐसे हैं जो समय समय पर सरकार के समक्ष आते हैं और उनके ऊपर पूर्ण रूप से विचार किया जायेगा।

DR. SARADISH ROY (Bolpur): Even after the birth of Bangladesh, the communal riots have not stopped in our country. This Government has failed to prevent communal riots and such flare-ups in this country. The ruling party is encouraging narrow, provincial and parochial sentiments amongst the people. We have witnessed such scenes during the last few years and months in Assam and other places. The AICC adopted a resolution that those members of the ruling party who encourage provincial and parochial sentiments would be expelled from the party. But nothing has happened. Even in the last few months we have seen that incidents of this type are being encouraged by the leaders of the party in power. Therefore, I charge this Government with having failed to prevent communal riots and other narrow sentiments in this country. When they were not in a position to solve the economic problems, they raised the slogan of the "sons of the soil" with adverse consequences in Assam, Andhra Pradesh and other parts of the country. The ruling party has not only failed to prevent such unhealthy movements inside the country, but it has encouraged these things. These are very sentimental questions and I do not want to go into details.

It was mentioned in the newspapers that dead bodies had been recovered from a well. So, I want to know whether all the dead bodies have been recovered or they are going to recover them. Then, so far as compensation is concerned, it is mentioned that the families of the deceased have been given Rs. 500 and the injured persons Rs. 250. This is not at all adequate. The families of the deceased should be given adequate compensation and people who have lost property and who were injured must be helped financially and rehabilitated.

Lastly, the police and B.S.F. cannot solve the problem unless you seek the co-operation of the people. We have seen in West Bengal when the United Front

Government was in power how these ugly incidents were engineered by some interested parties. But the Government could prevent them by taking immediate steps with the cooperation of the people. So, I would request the Government not to rely on the police and the military, but to get the co-operation of the people and see that such ugly incidents do not recur and mar our fair name.

SHRI RAM NIWAS MIRDHA: I would refute the allegation of the hon. Member that the Government and the Congress Party encourage parochialism and provincialism. Because, the truth is at the completely other extreme. The Government and particularly the Congress Party, always take a very broad, comprehensive and national view of things. It is a suggestion which we can safely commend to the hon. Member's Party. He asked whether all the dead bodies had been recovered. He also wanted information about the compensation paid to the injured and the families of the deceased. I do not have full and complete information on these points. So, I am not in a position to say anything definite on that score.

When in a particular area the police is not in a position to control the violent mobs that are ruling the area, at the request of the local administration we have to make available the B.S.F. The present position is that the situation is well in hand. The Chief Minister himself visited the spot and he is personally looking after the rehabilitation of people. I think we should address ourselves to seeing that a proper atmosphere is created and peace is restored.

श्री झारखंडे राय (घोसी) : अध्यक्ष महोदय, पूरे हिन्दुस्तान में बहुत सी जगहों पर दंगों की जांच करके प्राप्त अनुभव के आधार पर मुझे एक बात बहुत प्रभावकारी ढंग से मालूम हुई जिसका अनुभव मैंने अपने जिले के भी लगभग आधे दर्जन दंगों की जांच करने के बाद प्राप्त किया है और करीब करीब हर जगह की जनता भी इस बात को मानती रही है कि हमारे देश की सशस्त्र सेनाएं, मेरा मतलब है कि पी० ए० सी०, बार्डर सिक्योरिटी फोर्स या सी आर पी वगैरह ये जहां पर नियुक्त की जाती हैं इनकी नियुक्ति के बाद वाकयात बढ़ते हैं बजाय घटने के । इनके अन्दर सम्प्रदायवाद, साम्प्रदायिक भावना, फिरकापरस्ती के जजबात पहले के मुकाबले में ज्यादा बढ़े हैं । मैं अनुभव की बुनियाद पर कह सकता हूं । मुझे अपने जिले आजमगढ़ का अनुभव है, हमारे यहां खास करके नाना रा, खजनी, मुनियार और हमीदपुर में जो दंगे हुए हैं उनमें वाकयात पुलिस के पहुचने के बाद ज्यादा हुए हैं । लूटपाट हुई, मारपीट हुई, खेत जलाए गए, खेत काटे गए, सम्पत्ति को नुकसान पहुंचाया गया । ये सारे वाकयात पी ए सी के पहुचने के बाद हुए । जब पुलिस के सिपाही किसी अल्पसंख्यक सम्प्रदाय के किन्हीं व्यक्तियों को पकड़ कर थाने में लाते हैं, अधिकारी वहां बैठे रहते हैं या नहीं बैठे रहते हैं, अधिकारी के हुकम से उन पर मार पड़ती है या पुलिस वाले मारते हैं अधिकारी बठे-बैठे देखा करते हैं, जब अधिकारी यह कहते हुए सुने जाते हैं या मारने वाले यह कहते रहते हैं कि साले, पाकिस्तान बना दिए हैं, तो इन सारी बातों से यह स्पष्ट हो जाता है कि पी ए सी, सी आर पी या बार्डर सिक्योरिटी फोर्स में साम्प्रदायिक भावना बढ़ी है । इसके बारे में सरकार को जानकारी है या नहीं और इसे रोकने का कोई उपाय सरकार करना चाहती है या नहीं ?

दूसरी बात मैं अपने अनुभव को बिना पर यह कह सकता हूं कि इन आर्म्ड फोर्सेज में लूट पाट की प्रवृत्ति बहुत बढ़ रही है । कम से कम एक दर्जन जगहों की जांच करने के बाद मैं यह कह सकता हूं कि पहले ये सम्पत्ति को छूते नहीं थे । आज घड़ी, पैसा, रेडियो या ऐसी चीजें जो जल्दी से पाकेट में जा सकता हैं वह जहां दिखाई पड़ता है वहां तलाशी के बहाने या गिरफ्तार करने के बहाने

[श्री झारखण्डे राय]

घर में घुस कर ये चीजें ले कर चलते बनते हैं। तो लूट पाट की प्रवृत्ति भी बढ़ी है इन फोर्सेज में; यह एक खतरनाक विषय है।

हजारी बाग में जो कुछ हुआ क्या आपको इस बात की जानकारी है कि जब एक घंटे का बीच में रिलेक्सेशन दिया गया तो उस बीच में वाकयात हुए? खुद आजमगढ़ जिले के मऊ क्षेत्र में जो बहुत बड़ा बुनकर सेंटर है, वहां पर भी जब एक घंटे का रिलेक्सेशन दिया गया तो दंगे शुरू हो गए। तो क्या सरकार इस पर सोचेगी कि जब कर्फ्यू लगता है तो यह रिलेक्सेशन दिया जाय या न दिया जाय?

कुछ अखबारों में यह खबरें आई हैं कि तीन दलों के लोग गिरफ्तार हुए हैं। मैं नाम नहीं लेना चाहता। तो अगर कोई गिरफ्तारी हुई है तो सरकार बताये कि वह किन्हीं पार्टियों के, किन्हीं संस्थाओं के लोग हैं या कौन हैं, उनकी क्या स्थिति है?

क्या सरकार को इस बात की सूचना है या नहीं कि बहुत सी जगहों पर—मैं यह सब बातें अपने अनुभव के आधार पर कह रहा हूं, जनरल समर्थन में नहीं प्रीच कर रहा हूं—वर्ग-संघर्ष कई जगहों पर साम्प्रदायिक दंगों के रूप में बदल जाता है। जमींदार मुसलमान है। उसने सैकड़ों वर्षों से वहां के किसानों को दबाया है जो संयोग से हिन्दू हैं तो वह जो उनकी क्लास ग्रीडिंग है वह किसी मामले को लेकर कम्यूनल फीलिंग में बदल जाती है। उसी तरह से हिन्दू जमींदार है, मुसलमान रियाया रही है, वर्षों से निर्दय दमन और शोषण होता रहा है, तो किसी मामले को लेकर भड़क जाते हैं। क्या सरकार ने इस गहराई में पहुंचने की कोशिश की है या नहीं?

चुनाव का दृष्टिकोण भी रहा है, राजनीतिक इस्तेमाल भी किया गया है। मैं नहीं कहता कि हिन्दुस्तान में कोई ऐसी पार्टी है, पर एकाध हो सकती है जो कि जान बूझ कर दंगे कराती हैं। जैसे अंग्रेजों के जमाने में 1930–31 में सरदार भगत सिंह की फांसी के बाद सारे देश में जो स्थिति पैदा हुई थी उस को डाइवर्ट करने के लिए कानपुर में जानबूझ कर दंगे कराए गए।

ऐसे दंगे हिन्दुस्तान में कोई दल कराता हो, अभी तक ऐसे निष्कर्ष पर मैं नहीं पहुंच पाया हूं, लेकिन यह निश्चित है कि ऐसे दंगे हो जाते हैं तथा दो तरह के लोग वहां पहुंच जाते हैं। एक तो ऐसे लोग जो शान्ति कराना चाहते हैं, शान्ति के लिये कोशिश करते हैं, दूसरे वे लोग जो उस का इस्तेमाल अपने उद्देश्य के लिये करते हैं। मैं जानना चाहता हूं कि ऐसे लोग सरकार की निगाह में है या नहीं हैं—सरकार इस विषय में क्या करना चाहती है।

डिस्टर्ब्ड-एरियाज-स्पेशल-कोर्ट बिल की बहुत दिनों से चर्चा चल रही है, क्या सरकार इसको जल्द लाने का विचार कर रही है?

बहुत से दंगों में—मैं कह सकता हूं—एक नया फीचर, नया एलीमेंट एन्टर हुआ है—जान न मारो, लूटो। हजारी बाग के बारे में तो मैं नहीं कह सकता, लेकिन मेरे अपने जिले के बारे में जानता हूं—यह भावना पैदा हो गई है कि जान न मारो, जान मारने में खतरा है, फांसी होगी या कालापानी होगा, लूटने में मजा है, उस में फायदा होगी, मटेरियल गेन होगा। यह एक नई प्रवृत्ति पैदा हुई है, लूटपाट करो, सम्पत्ति को नष्ट कर दो, लेकिन जान मत मारो। यह जो दो वर्षों के बीच में हिन्दू-मुस्लिम राइट में नया फीचर आया है, इस के सम्बन्ध में मैं सरकार का ध्यान आकृष्ट करना चाहता हूं। यह बात नहीं है कि दोषी सिर्फ हिन्दू हैं या मुसलमान हैं, दोनों दोषी हैं, इस से कोई भी बरी नहीं किया जा सकता।

मैं आपसे कुछ प्रश्न पूछना चाहता हूं--

पहला--क्या सरकार को इस बात की सूचना है कि जो नई जेनरेशन आजादी के बाद पैदा हुई है--अध्यक्ष जी, माफ़ कीजिये, जो नई जेनरेशन है, वह इसमें कुछ ज्यादा बढ़ गई है, हम बूढ़ों के मुकाबले--तो क्या सरकार को इस नई जेनरेशन की इस नई प्रवृत्ति की जानकारी है ?

दूसरी बात--जिलों में या किसी आंचल में जो छोटे-छोटे अखबार निकलते हैं, वे ज्यादा जहर बोते हैं । क्या सरकार की निगाह उन तक पहुंची है ?

तीसरे--जो मजहबी मदरसे हैं या जो धार्मिक पाठशालायें हैं, जो मजहब की बुनियाद पर चलाये जाते हैं, जिनमें लोग इकट्ठे होते हैं, वहां के वक्ता ऐसा जहर बोते हैं कि वहां से उठने के बाद श्रोता जहर से बुझे हुए निकलते हैं--आप चाहें तो इसकी सी० आई० डी० रिपोर्ट करायें । आजकल जो जमायतें सारे हिन्दुस्तान में मशहूर हैं--आर०एस०एस० और जमायते इस्लामा--मैं जानना चाहता हूं कि इनके बारे में सरकार का क्या दृष्टिकोण है ?

चौथे--नेशनल इन्टीग्रेशन कान्सिल की आपने चर्चा की है कि आप उसको रिवाइव करने जा रहे हैं । क्या जिलालेबिल और स्टेट-लेबिल पर भी उसको ले जाने का विचार है ?

पांचवें--जो लोग मारे गये हैं या घायल हुए हैं, उनको मुआवजा देने के बारे में या अन्तरिम सहायता देने के बारे में सरकार का क्या विचार है । इस सम्बन्ध में आप क्या करने जा रहे हैं ?

मैं आशा करता हूं कि इन बातों पर सरकार गहराई से विचार करेगी ।

श्री रामनिवास मिर्धा: श्रीमन्, माननीय सदस्य ने साम्प्रदायिक दंगों के बारे में सामान्य रूप से कई विषयों पर अपने विचार रखे हैं और ये विचार उनके अपने अनुभव के आधार पर हैं । माननीय सदस्य ने हमेशा साम्प्रदायिक प्रवृत्ति को हटाने, समाज से निकालने की कोशिश की है । इस सम्बन्ध में जो कुछ भी उन्होंने कहा है--उसको हम सब को बहुत ही ध्यानपूर्वक सुनना चाहिये और मनन भी करना चाहिये तथा उन पर आगे कार्यवाही भी करनी चाहिये ।

कई बातें कही गई हैं, जो हजारी बाग की घटना से विशेष रूप से सम्बन्धित नहीं हैं, फिर भी मैं संक्षेप थोड़ा-बहुत उन का उत्तर देने की कोशिश करूंगा ।

जहां तक विशेष अदालतों का प्रश्न है, वह विधेयक इस समय प्रवर समिति के सुपुर्द है और उस पर विचार किया जा रहा है ।

माननीय सदस्य ने पूछा है कि नेशनल इन्टीग्रेशन कान्सिल को जिला-स्तर तक या राज्य-स्तर तक पहुंचाया जायेगा या नहीं--जैसा मैंने पहले निवेदन किया था सरकार नेशनल इन्टीग्रेशन कान्सिल की सारी व्यवस्था को फिर से रिवाइव करना चाहती है, उस को एक नया रूप देना चाहती है । उस को केवल एक संस्था के रूप में न रख कर ऐसा व्यापक कार्यक्रम शुरू करना चाहती है, जिससे कि वह सारी साम्प्रदायिक स्थिति का मुकाबला कर सके और हम सब को बल मिल सके कि एक अच्छा वातावरण बन सके । जिला-स्तर पर या राज्य-स्तर पर इस कान्सिल का क्या स्वरूप होगा, उस के बारे में मैं अभी कोई निश्चित बात नहीं कह सकता हूं, लेकिन हमारा विश्वास है कि राज्य सरकारें भी अपने राज्य स्तर पर इस प्रकार की कान्सिल का निर्माण करेंगी और उचित समझें तो जिला स्तर पर भी यह व्यवस्था कर सकते हैं ।

[श्री रामनिवास मिर्धा]

माननीय सदस्य ने छोटे मोटे अखबारों के बारे में कहा कि वे हमेशा बहुत सी जहरीली बातें कहते हैं, जिन से साम्प्रदायिक भावना भड़कती है। सरकार के पास इस सम्बन्ध में काफी कानूनी ताकत है, जो अखबार इस प्रकार की भावना फैलायेंगे उन के खिलाफ एक्शन लिया जायेगा और कार्यवाही की जायगी। समय-समय पर इस प्रकार के अखबारों के बारे में रिपोर्ट सरकार के ध्यान में आती है तो हम उनके खिलाफ कार्यवाही करते हैं। हर एक अखबार की क्या प्रवृत्ति है इस पर पूरा ध्यान रखा जाता है।

राज्य सरकार या केन्द्रीय सरकार की सशस्त्र सेनाओं के सम्बन्ध में माननीय सदस्य ने बहुत ही स्विपिंग तरीके से कह डाला कि जहां कहीं वे जाती हैं, साम्प्रदायिक तनाव या झगड़ा ज्यादा बढ़ता है। जो सशस्त्र पुलिस है वह उस स्थिति को ठीक करने के बजाय बिगाड़ता है और उसको ज्यादा बढ़ाती है। श्रीमन्, मैं इससे सहमत नहीं हूं, क्योंकि जहां कहीं भी सी० आर० पी० या पी० ए० सी० इन दंगों के सिलसिले में भेजी गई है, हमेशा उनके सामने यह भावना रही है कि वे निष्पक्ष भाव से वहां पर शान्ति की व्यवस्था कायम करने में मदद करें।

SHRI S. M. BANERJEE (Kanpur): What happened in Ferozabad? Please do not try to defend them.

SHRI S. A. SHAMIM (Srinagar): In Varanasi the complaint was against the Police and not against the majority community.

SHRI INDRAJIT GUPTA (Alipore): The PAC in UP is the leader of these riots. You find out what the PAC is doing.

SHRI S. A. SHAMIM: Everywhere the complaints are against the Police.

SHRI JYOTIRMOY BOSU (Diamond Harbour): What about Maharashtra and Hyderabad? Your annual reports are revealing enough. Your policemen are hand-in-glove with the criminals.

12.50 hrs.

श्री भारखण्डे राय : अलीगढ़, बनारस, फीरोजाबाद सब जगह पी० ए० सी० के जाने के बाद वाकयात बढ़े हैं।

श्री रामनिवास मिर्धा : कर्फ्यू में जब ढील दी जाती है तभी इस प्रकार की घटनायें घटती हैं। हजारी बाग में भी ऐसा ही हुआ। कर्फ्यू को कब हटाया जाये या ढीला किया जाय, जो स्थानीय अधिकारी होते हैं, वे ही इसको तय करते हैं और जब तक कर्फ्यू की आवश्यकता होती है उसको चलाया जाता है। लेकिन जनता की दिक्कतों को, जो कर्फ्यू के अन्तर्गत होती हैं, उन को कुछ हद तक दूर करने के लिये कभी कभी उस में ढील करना पड़ता है, लेकिन कब ढीला किया जाय या हटाया जाय, यह सारी व्यवस्था स्थानीय अधिकारियों के हाथों में छोड़ी गई है और वे लोग सारी परिस्थिति को देख कर काम करते हैं।

माननीय सदस्य ने और भी कई बातें कही हैं, जैसे वर्ग संघर्ष, लूटपाट की प्रवृत्ति ज्यादा बढ़ी है, उस के बारे में मैं अभी कोई राय देना पसन्द नहीं करूंगा। अन्त में मैं यही कहूंगा कि जो घटनायें हुई हैं, हम सब मिल कर इस प्रकार का वातावरण देश में बनायें कि इस प्रकार की घटनायें न हों और यदि कहीं हो जायं तो उन पर तत्काल काबू पा जाय और बढ़ने से रोका जाय।

श्री विभूति मिश्र (मोतीहारी) : होम मिनिस्ट्री की तरफ से वहां कोई नहीं जाता है, वहां जाकर देखना चाहिये।

श्री रामनिवास मिर्धा : गये हैं।